

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 234 of 2013 (SZ)

Applicant(s) Respondent(s)

Shri V. Eswaran, Coimbatore Vs .1. The District Collector, Coimbatore
And others

Legal Practitioners for Applicant(s) Legal Practitioners for Respondents

M/s. M/s. S. Kolandasamy, C.S. Saravanan M/s. M.K Subramanian
And M. Selvalakshmi, & P.Velmani for R-1
M/s.R.Siva Kumar, S.Suresh
J.Kishore, N.Janani for R-2
Smt. Rita Chandrasekar for R-3

Application No. 264 of 2013 (SZ)

Applicant(s) Respondent(s)

Shri K.S. Mohan, Pothanur Vs.

1. The Union of India, MoEF, New Delhi
2. The State of Tamil Nadu, rep. by its Secretary to Govt. Dept. Of Environment & Forests, Chennai
3. The Corporation of Coimbatore, rep. by Its Commissioner, Coimbatore
4. The Dept. Of Municipal Admn., & Water Supply, rep. by its Secretary to Govt.Chennai
5. The Director, Town & Country Planning, Chennai
6. The District Collector, Coimbatore
7. The Tamil Nadu Pollution Control Board, rep. by its Member Secretary, Chennai
8. The District Environment Engineer, Coimbatore
9. SEIAA, Chennai
10. The Coimbatore Local Planning Authority rep. by its Member Secretary, Coimbatore
11. The Vellaloor Town Panchayat Rep. by its Executive Officer
12. M/s. Coimbatore Corporation Integrated Municipal Solid Waste Management Project, Coimbatore

Legal Practitioners for Applicant(s)

M/s.Kamalesh Kannan and
Sai Sathya Jith

Legal Practitioners for Respondents

Smt. C. Sangamithirai for R-1
M/s. M.K. Subramanian
& P.Velmani for R2, R6 & R9
M/s.R.Sivakumar, S.Suresh
J.Kishore and N.Janani for R-3
M/s.Abdul Saleem, S.Saravanan &
Vidya lakshmi for R5, R10 & R11
M/s.King & Partridge, Jose John,
M.Kumaresan for R12
Smt. H. Yasmeen Ali for R-7 and R-8

| Note of the Registry | Orders of the Tribunal |
|----------------------|---|
| Item No.4 & 5 | <p>Date: 24th August, 2017</p> <p>The learned counsel appearing for the Coimbatore Corporation has filed Status Report along with documents after serving copies to the applicants and other learned counsel. Likewise, the learned counsel appearing for the 12th respondent Special Purpose Vehicle engaged by Corporation for disposal of waste, has also filed documents and both the learned counsel appearing for the Corporation and Special Purpose Vehicle have made elaborate submissions apart from the submissions made by the applicants who appeared party in person.</p> <p>The learned counsel appearing for the Tamil Nadu State Pollution Control Board is directed to inform this Tribunal by way of Status Report on the next date of hearing about the stage viz.,</p> |

consent/authorisation renewal application in respect of various schemes of Coimbatore Corporation regarding solid waste disposal. In the event of Coimbatore Corporation submits the application regarding additional units, as and when such applications for consent are received by the Board, the Board shall consider the same and pass appropriate orders in accordance with law.

Post these applications on 13.09.2017.

.....,JM
(Justice Dr.P.Jyothimani)

.....,EM
(Shri P.S. Rao)

